

[Sh. Ramedra Kumar Ravi Yadav]

I, therefore, stress demand that central Government should take some concrete action immediately to remove acute power shortage in Bihar.

(iii) Need to enhance the capacity of telephone exchange in Indore, Madhya Pradesh

SHRI SUMITRA MAHAJAN (Indore): Madam Chairman, I would like to draw the attention of the House towards the following important matter under rule 377.

Indore is the biggest industrial city of Madhya Pradesh. Its population is more than (15 lakhs). There are many industrial town like Pithampur, Dewas near Indore.

At present, it has two telephone exchanges whose total capacity is 26000 line. One of these is located in Nehru Park and all the three units of it are overworked. The Transport Nagar exchange is also over-loaded. As a result the total number of persons on waiting list under O.X.T. of 1987 and under General category of 1982 is 27000. The Government gets revenue worth Rs. 9.8 crores from Indore city. I would request that the new electronic equipments already sanctioned for Transport Nagar Branch, Indore, should be installed there as soon as possible so that the people of Indore are benefited and the waiting list is cleared.

(iv) Need to pay compensation to the farmers whose land has been acquired for defence purposes in Udasar Village of Bikaner, Rajasthan

SHRI SHOPAT SINGH MAKKASAR (Bikaner): Madam Chairman, I would like to draw the attention of the House towards the following important under rule 377.

The Government of India has acquired

6203 bighas and 17 bishwash of land for defence purposes in Village Udasar near Bikaner through the Land Development Department of Bikaner out of this 2837 bighas and 17 bishwas of land belonged to the 130 poor peasants of whom 80% are scheduled cast/tribe people. They have been evicted from their land and now they are running from pillar to post. The Rajasthan Government has paid no compensation to these 130 poor people till today despite having received Rs. 30 crores from the Defence Department of the Government of India as compensation for its 6203 Bighas land. On one land the Department of Defence is continuing its construction work despite the stay order obtained by these poor peasants from the Rajasthan High Court and on the other hand the Rajasthan Government has given them neither land for cultivation nor compensation despite repeated attempts and requests. In such situation I would like to request the Defence Minister to instruct the Rajasthan Government to pay the compensation due to them as soon as possible so that they may look after their children.

(v) Need to setup a development board in Kutch, Gujarat

SHRI BABUBHAI MEGHJI SHAH (Kutch): Madam Chairman, I would like to draw the attention of the House towards the following important matter under rule 377.

The Article 371(2) of the Constitution provides for a development board for Kutch. The people of Kutch have been demanding for this since last many years. The Government of India had made an announcement in the Lok Sabha in 1976 about setting up Development Board for Kutch but it has not been set-up till now.

Kutch is a border and backward region. Keeping this in view I would like to request the Government to set up a development board in Kutch as per the constitutional provision contained in Article 371(2); as soon as possible.